

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 17/Chd/Hry/2017

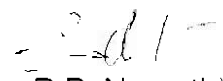

Punjab National Bank	Versus	...Financial Creditor
M/s Arcee Ispat Udyog Ltd.		...Corporate Debtor

Present: Mr. R.S. Bhatia, Advocate, for Financial Creditor
None for Corporate Debtor

The learned counsel for the petitioner/applicant submits that the affidavit of Mr. Bir Singh Verma, Chief Manager of Punjab National Bank has already been filed along with copy of the postal receipt in token of despatch of notice of the petition to the Corporate Debtor by Registered Post. The notice was sent on 07.04.2017. It is directed that copy of the latest track report of the postal department of despatch of notice be filed by the next date.

The learned counsel for the applicant /petitioner seeks time to file fresh Form No.2 proposing another Insolvency Resolution Professional as the named IRP has already been appointed in another case by the Tribunal

Having heard learned counsel for the applicant/petitioner, it is directed that latest Balance Sheet and Annual Return of the respondent-company, available in the record of the Registrar of Companies be also filed along with the affidavit of the Authorised Representative. The matter is adjourned for hearing to 03.05.2017. The compliance be made by 01.05.2017


(Justice R.P. Nagrath)
Member (Judicial)

(Deepa Krishan)
Member (Technical)

April 26, 2017
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